

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 28 36/97

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New Delhi: this the //

December, 1997.

HON BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).
HON BLE MRS. LAKSHMI SWAMINATHAN, MEMBER(J)

Shri Dwarka Parsad, S/o Shri Bhulai Ram, R/o LRS Institute of TB and Allied Diseases, Sir Aurbindo Marg, New Delhi -30

... Applicant.

(By Advocate: Shri H.C. Sharma)

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Director, LRS Institute of TB & allied Diseases,
Sir Aurbindo Marg,
New Delhi-30

. Respondent.

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HON BLE MR. S. R. A DIGE, VICE CHAIRMAN (A).

Applicant seeks quashing of the charge sheet dated 4.2.95(Annexure-A1).

2. A perusal of the grounds taken in the OA makes it clear that none of them warrant interference in the disciplinary proceeding at this stage. The applicant will get adequate opportunity to defend himself during the course of the departmental enquiry, and it is much too early at this stage to contend that the charges have not been proved on the basis of the evidence on record. The fact that no disciplinary proceeding was pending or contemplated against him at the time of suspension, is also no good ground to warrant interference at this stage. The charges against the applicant of

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misbehaviour with a woman daily wager are serious and the allegation that they are false and fabricated will be tested during the course of departmental enquiry.

3. The OA is dismissed in limine.

(MRS. LAKSHMI SWAMINATHAN)
MEMBER(J)

(S. R. ADIGE) VICE CHAIRMAN(A).

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